

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 3448  
TO BE ANSWERED ON 13<sup>TH</sup> MARCH, 2020**

**NATIONAL ANTI-FRAUD UNIT**

**3448. SHRI KURUVA GORANTLA MADHAV:  
SHRI CHANDRA SEKHAR BELLANA:  
SHRI ADALA PRABHAKARA REDDY:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the National Anti-Fraud Units (NAFU) created for overall monitoring and implementation of anti-fraud framework have conducted regular medical audits to check any violations under the AB-PMJAY, if so, the details thereof and the extent to which these units remained effective in meeting their objective;
- (b) the number of cases registered under such units so far in the country, State/UT-wise including Andhra Pradesh;
- (c) the number of cases lying pending/unresolved with these units, State/UT-wise including Andhra Pradesh; and
- (d) the necessary steps taken to resolve such pending cases expeditiously?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI ASHWINI KUMAR CHOUBEY)**

(a): Under Ayushman Bharat - Pradhan Mantri Jana Arogya Yojana (AB-PMJAY), National Anti-Fraud Unit (NAFU) has been created at National Health Authority (NHA) for overall monitoring and implementation of anti-fraud framework. NAFU is supported by State Anti-Fraud Units (SAFUs) at the State level.

So far, joint Medical Audits have been conducted in 151 hospitals, by NAFU and SAFUs. Negative findings were observed in 132 hospitals. The joint audits have been conducted across 14 States/UTs. (Assam, Bihar, Chhattisgarh, Chandigarh, Gujarat, Haryana, Jharkhand, Kerala, Madhya Pradesh, Punjab, Rajasthan, Uttar Pradesh, Uttarakhand and Andhra Pradesh).

After the medical audit, the reports are forwarded to the concerned SAFU for conducting detailed investigation. Based on the investigation outcomes, either the case is closed or disciplinary action (which may include showcause/ suspension/ levying penalty/ de-empowerment or FIR) is taken against the hospital.

Also, AB-PMJAY IT system has in-built triggers, checks and balances for preventing and detecting suspect transactions on the basis of algorithms developed internally. The same are regularly shared with States for due diligence and medical audits.

(b): As on 09.03.2020, based on the results of joint medical audits conducted by NAFU & SAFUs, five (5) hospitals have been de-empaneled. The details are at Annexure I. Other disciplinary actions like issuing show cause notice/ suspension/ penalty have been initiated in 70 hospitals. The State/UT-wise details are at Annexure II.

Parallel to above, as per information received from various States/UTs ,

- (i) FIRs have been registered in 6 cases (5 in Uttarakhand and 1 in Jharkhand)
- (ii) Action has been taken against 442 hospitals (including above).
- (iii) 205 hospitals(including above) have been de-empanelled so far in the country by various SHAs

State/UT wise details are available at <https://www.pmjay.gov.in/de-empanelled>

(c): State/UT-wise details of the hospitals with pending actions based on joint medical audits are at Annexure III.

As regards action on suspect triggered cases, according to information received from States/UTs, for 662 hospitals investigation and suitable action is underway. The State/UT-wise details are at Annexure IV.

(d): The following steps have been taken to resolve pending cases expeditiously –

- I. Advisories are regularly issued to States/UTs for conducting due diligence on pending cases and reporting the same to NAFU.
- II. For States where actions have been pending for a long time, the matter has been escalated to the CEOs-SHA and Principal Secretaries (Health) for necessary action.
- III. System enhancement has been implemented to ensure that suspected cases are not paid till investigation is complete.

**Annexure I**

<b>State/UT wise details of de- empanelled hospital as on 09.03.2020</b>	
<b>States</b>	<b>Number of Hospitals</b>
Jharkhand	2
Uttarakhand	3
<b>Grand Total</b>	<b>5</b>

**Annexure II**

<b>State/UT wise details of disciplinary actions like show-cause/suspension/penalty (09.03.2020)</b>	
<b>States</b>	<b>Number of Hospitals</b>
Chhattisgarh	11
Gujarat	4
Jharkhand	29
Kerala	4
Madhya Pradesh	1
Punjab	6
Rajasthan	2
Uttar Pradesh	5
Uttarakhand	8
<b>GRAND TOTAL</b>	<b>70</b>

<b>State/UT-wise breakdown of the hospitals with pending actions based on joint medical audits (as on 09.03.2020)</b>	
<b>States</b>	<b>Actions Pending on Hospitals</b>
Andhra Pradesh	0
Assam	2
Bihar	6
Chhattisgarh	10
Gujarat	4
Haryana	8
Jharkhand	7
Kerala	0
Madhya Pradesh	4
Maharashtra	0
Rajasthan	0
Tamil Nadu	0
Uttar Pradesh	20
Uttarakhand	1
<b>GRAND TOTAL</b>	<b>62</b>

## Annexure IV

## Details of hospitals where investigation and suitable action is underway

Name Of State/Uts	No. of hospitals where investigation and suitable action is underway
Bihar	29
Chandigarh	1
Chhattisgarh	182
Dadra And Nagar Haveli	2
Gujarat	49
Haryana	35
Himachal Pradesh	9
Jammu And Kashmir	15
Jharkhand	110
Karnataka	4
Kerala	31
Madhya Pradesh	27
Manipur	4
Meghalaya	3
Mizoram	2
Nagaland	2
Punjab	12
Tamil Nadu	9
Tripura	16
Uttar Pradesh	99
Uttarakhand	21
<b>Grand Total</b>	<b>662</b>